

High Court of Jammu and Kashmir at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

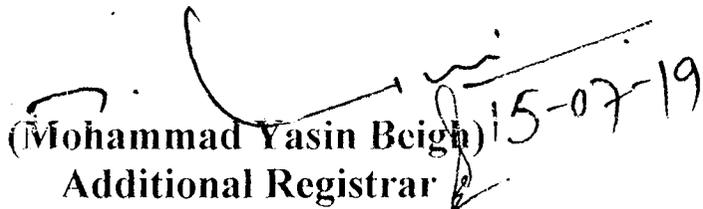
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NOTIFICATION

No: 443 Dated: 15/07/2019

It is hereby notified that Ms. Akshi Seth D/O Ashok Seth, R/O Village and Post Office Domana Machine, Jammu on having been appointed as EY LLP w.e.f 01.06.2019, has surrendered her Certificate of Enrollment, as an Advocate, vide her application dated 09.07.2019. Therefore, her Certificate of Enrolment bearing No.JK-180/14 dated 15.05.2014 is kept in abeyance.

By Order.


(Mohammad Yasin Beigh) 15-07-19
Additional Registrar

No: 183039/10 Dated: 15/07/2019
Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge Jammu.
3. Secretary, Bar Council of India, New Delhi
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
- ✓ 6. Incharge NIC High Court of Jammu & Kashmir, Srinagar for uploading on official website of the High Court.
7. Ms. Akshi Seth D/O Ashok Seth, R/O Village and Post Office Domana Machine, Jammu for information.


Additional Registrar 15-07-19